

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (C) No. 816 of 2018

Padam Kumar Jain

..... **Petitioner**

Versus

The State of Jharkhand and Others

... **Respondents**

(Through V.C)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For the Petitioner : Mr. Naveen Kumar, Advocate

Mr. N.K. Pasari, Advocate

For the State : Mr. Akash Deep, AC to A.G.

Order No. 04 /Dated: 10th September, 2021

Mr. Naveen Kumar, the learned counsel for the petitioner states that the cause of the petitioner is not lost for any procedural lapse committed by him in prosecuting this writ petition.

The learned counsel for the petitioner has produced authorities, particularly, one rendered in "*Uday Shnakar Triyar v. Ram Kalewar Prasad Singh*" (2006) 1 SCC 75.

Mr. Akash Deep, the learned AC to A.G. appears for the State.

Mr. Naveen Kumar, the learned counsel for the petitioner seeks two week's adjournment for filing a detailed affidavit disclosing all relevant facts before and after filing of this writ petition.

In the meantime, the petitioner is permitted to remove the defects notified by the Registry.

Post this matter on 08.10.2021 under the heading "For Orders".

Sd/-
(Shree Chandrashekhara, J.)